



13TH ASIAN CRIMINOLOGY CONFERENCE



Gujarat National Law University



Jointly Organized By

**ASIAN CRIMINOLOGICAL SOCIETY
AND
GUJARAT NATIONAL LAW UNIVERSITY**

On :

“Emerging Trends in Technology and its Impact on Law,
Criminal Justice and Public Policy”

At :

Gujarat International Finance Tec-City (GIFT City), Gandhinagar, Gujarat

Hybrid Mode- Maximum 100 Online Participants

Gujarat National Law University

Attalika Avenue, Knowledge Corridor, Koba,

Koba (Sub P. O.), Gandhinagar - 382426 (Gujarat), INDIA.

DATES OF THE CONFERENCE:

JULY 20 – JULY 23, 2022

Email: acsgnlu@gnlu.ac.in

ABOUT ASIAN CRIMINOLOGICAL SOCIETY (ACS) :

The Asian Criminological Society (ACS) : was established in 2009 in Macau with the following objectives: (1) to promote the study of criminology and criminal justice across Asia; (2) to enhance co-operation in the fields of criminology and criminal justice by scholars and practitioners; (3) to encourage communication between criminologists and criminal justice practitioners in Asia and the world through publications and conferences; and finally, (4) to foster training and research in criminology and criminal justice in institutions of learning, and in criminal justice agencies. Since the original conference, ten annual conferences have been held, respectively, in: Chennai (India); Taipei (Taiwan); Seoul (Korea); Mumbai (India); Osaka (Japan); Hong Kong; Beijing (China); Cairns (Australia); Penang (Malaysia); and Cebu (The Philippines). The 12th Annual Conference, which was held in Kyoto, Japan. Now the 13th Asian Criminology Conference is proposed to be conducted at Gandhinagar, Gujarat, India.

ABOUT GUJARAT NATIONAL LAW UNIVERSITY (GNLU) :

Gujarat National Law University is a statutory University established by the Government of Gujarat under the Gujarat National Law University Act, 2003. The University is recognized by the Bar Council of India and the University of Grants Commission. The University functions as a nodal agency to uplift legal education in the State of Gujarat. The University offers teaching, research and training programme in law and inter-disciplinary fields such as Arts, Commerce, Science and Technology, Business Administration and Social Work at undergraduate and post-graduate level. It is the only National Law University which is offering integrated undergraduate law degree in five areas- B.A. LL.B. (Hons.), B.S.W. LL.B. (Hons.), B.Com. LL.B. (Hons.), B.B.A. LL.B. (Hons.), and B.Sc. LL.B. (Hons.); full-time LL.M., MBA in Financial Management and Business Laws and Ph.D. in laws and other disciplines as recommended by the UGC as well as diploma/certificate courses in various areas.



THEME OF THE CONFERENCE



“Emerging Trends in Technology and its Impact on Law, Criminal Justice and Public Policy”



SUB – THEMES

1. Technology and Crime: Trends and Issues
2. Criminal Justice Responses to Technology Based Crimes: Issues and Concerns
3. Technology, Crime and Public Policy
4. Technology based crime and law
5. Crimes Against Women and Children in Cyber Space
6. Financial Frauds in the Cyber Space
7. Technology Based Crimes Threats to the Government Agencies
8. Victim Services and Support Systems to Technology based crime victims.
9. Digital Forensics and Digital Evidences: Trends and Issues



The epoch-making changes in various technologies, particularly information and communication technologies (ICT) have left its indelible mark on almost all facets of society and criminal justice systems are no exception. The emerging discourse on the interface of cutting-edge ICT and the existing criminal justice systems range from essentialism to situations where technology adds substantial value to the criminal justice processes – from supporting to replacing human discretion in the justice dispensation chain.

We no longer refer to technology per se; instead, we have come to recognize a combination of disruptive technologies. The first is Artificial Intelligence (AI) which encompasses machine learning and intelligent cybernetics. Second is the Internet of Things (IoT) that has enabled establishing digital identity of not just all human beings on the planet but also every plant, animal and bird, apart from various inanimate participants in digital processes. This has become possible due to the 2^{128} (equivalent to 3.4×10^{38}) digital addressing space now available, with the advent of IPv6. The third is the block chain technology which has a rich collection of applications that are already disrupting evidence systems, particularly in accounting and logistics by introducing new concepts of authenticity, using crypto primitives.

Alongside disruptive technologies, researchers are now looking at two waves of disruption to legal systems that are triggered by the need to relate the existing criminal justice systems to the compelling changes ushered in by disruptive technologies. Brownsword's seminal work on this subject clearly indicates the power of these two disruptive waves hitting the coast of existing legal system.

The first wave drives us to examine if the existing laws have lost their fitness-for-purpose in the context of the inroads made by technologies in general; not just ICT. As an example, the rapid advances in IVF (in-vitro fertilization) are pushing for changes in laws relating to cloning and the advent of smart-cars are seeking changes to traffic related laws. These are but some of the large number of cases where the results of technology adaptation have pointed to specific instances requiring revisit of existing statutes, if such statutes are to remain relevant and meet their avowed objectives.

The second wave is more about the ways in which technologies can be harnessed by the criminal justice dispensation system to add value, resulting in better dispensation of justice. The often-debated question in this context relates to the willingness to use AI and other cutting-edge technologies in various stages of criminal justice dispensation; particularly policing. The use of ultra-high speed computing coupled with cloud capabilities, AI and heuristics is blamed for introducing proactive criminalization. The reluctance to harness the enormous processing capabilities of today's computing equipment can be seen to stem from the criticisms arising from early attempts to use AI for policing. Durham Police use of 'harm assessment risk tool' (HART) has been criticised for its postcode bias while the use of COMPAS in policing has been challenged in the Supreme Court of Wisconsin. These two instances can at best be red-flags for those who want to use technologies for developing better policing. The need to avoid any real or perceived bias in the algorithms used to drive the computing engine is becoming clearer by the day. It is surely possible that in due course, the enormous computing power, ubiquity of reach and decreasing cost of implementation will push towards greater use of technologies at various stages of criminal justice process, starting off with policing. However, concerns of real or perceived bias entering the design of algorithms and the proprietary nature of the computing engines deserve careful attention. The compromise will then be between transparency of the internal workings of the automated tool vs the proprietary rights of the person(s) creating the algorithms and machine learning applications.

This conference will address two key questions emanating from the interface of law and technology, in the context of harnessing technology to improve criminal justice process. First will be areas where the existing laws are seen as being out -of-sync with contemporary technologies and second will be areas where technology can be used to play a significant role in the criminal justice process; particularly in policing.



WHO CAN ATTEND

This conference is aimed at students, educators, researchers, academicians and practitioners in the area of Criminology, Victimology, Law, Sociology, Information Technology, and allied sciences, from Criminal Justice Professionals, NGO practitioners, and from experts in the fields of cyber-crimes, information security and digital forensics. The conference will have a balance of lectures and presentations from the academic as well as the practitioners' perspective and will have renowned speakers. It is aimed at creating a platform for a healthy exchange, debate and development of ideas and emerging issues in the area of Law and Technology, Criminal Justice and Public Policy.

Note: The conference shall be held in hybrid mode. However, only the authors of first 100 abstracts submitted, shall receive the option to attend and present online.

CALL FOR SUBMISSIONS

Research Papers on the above theme and sub themes are invited from faculties, researchers and students in the fields of Criminology, Victimology, Law, Sociology, Information Technology, and allied sciences, from Criminal Justice Professionals, NGO practitioners, and from experts in the fields of cyber-crimes, information security and digital forensics. An abstract of the papers to be presented with not more than 300 words should be submitted on or before 25 April 2022. After the acceptance of the abstract, the full paper should be submitted on or before 31 May 2022. The abstract and the full papers should be sent to acsgnu@gnu.ac.in

ACS STUDENT BEST PAPER AWARD

ACS Student Best Paper Awards will be given for two best research papers submitted by the students and the research scholars of Criminology, Law and related subjects. The age limit for submission under this category is below 30 years on or before 30th April 2022. The papers should be an outcome of an empirical research study conducted relating to the theme and sub themes of the conferences in the last five years. The papers under this category should be sent to acsgnu@gnu.ac.in

PUBLICATION AND CERTIFICATE

Selected peer reviewed papers will be published in a book with ISBN, subject to the approval of the review committee setup by the Organizing Committee. The decision of the organizing committee will be final in case of any dispute/discrepancy. The **Certificate of Presentation** will be issued to the author(s) who will remain present on all the days of the conference. For Certificate of Presentation, the author(s) must present his/her Research Paper before technical session chair(s). **Certificate of Participation** will also be issued to all the participants. Certificates will be distributed after valedictory session.

PAPER SUBMISSION GUIDELINES

ABSTRACT

The participants are requested to submit an abstract of a maximum 300 words in Microsoft Word document, Font style – (Italic- sized) Times New Roman, Font Size – 12, line spacing – Single. The abstract may include keywords (maximum: four). The abstract must include a clear indication of the objectives, methodology, major results, implications, and key references. All abstracts will be subject to blind review and only those abstracts approved by the reviewers will be selected to submit their complete paper for the final presentation. The criteria for evaluation by the reviewers are based on Relevance, Methodology and Originality.

The body of the email with the final research paper should contain the following details.

- Title of paper and the relevant sub-theme:
- Name of the author(s):
- Author affiliation:
- Brief bio-data of the author(s):
- Contact number and email of author(s):

Authors must adhere to the following guidelines for research paper.

Name of Author(s) or any other form of identification must not be mentioned in the Research Paper.

- Word limit – 5000 to 8000
- Font style – Times New Roman
- Font size – 12
- Line Spacing – Single
- Citation Style – OSCOLA
- Margins – 1 inch (i.e. 2.54 cm) on each side
- Paper size – A4

CO-AUTHORSHIP

There is no restriction on the number of co-authors. All such author and co-author(s) will have to mandatorily and separately register themselves by paying the requisite registration fees.

At least one person amongst the author or co-authors has to be present for presenting the paper. Only those who are submitting the full paper can attend the conference and present their paper.

Participants willing to submit the abstract must submit the same in .doc/.docx format to acsgnu@gnu.ac.in with subject “Abstract Submission” by 11:59 PM, 25 April 2022. The following details must also be mentioned in the body of the email.

- Title of paper and the relevant sub-theme:
- Name of the author(s):
- Author affiliation:
- Brief bio-data of the author(s):
- Contact number and email of author(s):
- Preferred mode of attendance and paper presentation:

Author(s) must refrain from revealing their identity in any form in the abstract. Authors whose abstracts are selected will be intimated of the same shortly after the submission.

RESEARCH PAPER

The authors whose abstracts are selected have to pay the registration fees by 20 May, 2022 (for details about registration and fees refer to “REGISTRATION AND PAYMENT DETAILS”. The soft copy of the final research paper must be submitted in .doc/.docx and .pdf format to acsgnu@gnu.ac.in by 11:59 PM, 31 May 2022 with the subject “Research Paper Submission”.

IMPORTANT DEADLINES

Submission of Abstract:	25 th April 2022
Payment of Registration Fee and Registration:	20 th May 2022
Submission of Final Paper:	31 st May 2022
Dates of Conference and Paper Presentation:	20 th -23 rd July 2022.

REGISTRATION:

All the delegates should register for the conference through online or offline in the proposed format provided by filling this [Google Form HERE](#).

Note: Registration is mandatory before submission of Final Research Paper. Further, no registration is required for submitting abstract.

REGISTRATION FEE: (Not later than 20th May 2022)

Foreign Delegates: 100 USD (without Accommodation).

Foreign Delegates: 200 USD (with Accommodation for 4 nights).

Indian Delegates: 6000 INR (with Accommodation for 4 nights).

Foreign student / full time research scholar under the age of 30 years: 50 USD (without Accommodation).

Foreign student / full time research scholar under the age of 30 years: 150 USD (with Accommodation for 4 nights).

Indian student / full time research scholars under the age of 30 years: 4000 INR (with Accommodation for 4 nights).

Indian student / full time research scholars under the age of 30 years: 2500 INR (without accommodation).

GNLU Students- 2000 INR

Online participants- 1500 INR

Registration fee after 20th May 2022:

Indian Delegates: 7000 INR (with Accommodation for 4 nights)

Indian student / full time research scholars under the age of 30 years: 5000 INR (with Accommodation for 4 nights)

PAYMENT PROCEDURE

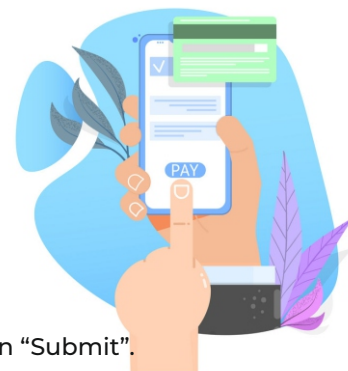
For Indian Delegates/Students/Scholars (Payment in INR):

<https://www.onlinesbi.sbi/sbicollect/icollecthome.htm>



STEPS:

1. Go the link given above.
2. In “State of Corporate/Institution”, select “Gujarat”.
3. In “Type of Corporate/Institution”, select “Educational Institutions” and click on “Go”.
4. In “Educational Institutions Name”, select “GUJARAT NATIONAL LAW UNIVERSITY” and click on “Submit”.
5. In “Payment Category”, select “13th Asian Criminology Conference”.
6. Fill in the requisite details, ensure that you select the “Category” and “Fees” as per your eligibility.
7. Download the payment receipt or take a screenshot of the same after completing the payment of registration fees and fill the [Google Form](#) for registration.



For Foreign Delegates/Students/Scholars (Payment in USD):

You need to complete the Payment (in USD) using the following Bank Account Details. Make sure you pay the fees according to the Category you belong to (i.e. Foreign Delegate, Foreign Student/Full Time Research Scholar under the age of 30 years), from the list given above.

SR. NO.	PARTICULARS	
1.	Name of the Beneficiary	GUJARAT NATIONAL LAW UNIVERSITY
2.	Address of the Beneficiary	ATTALIKA AVENUE KNOWLEDGE CORRIDOR, KOBA, GANDHINAGAR, GUJARAT, INDIA - 382426
3.	Name of the Bank	HDFC Bank Ltd.
4.	Bank Branch (Full Address)	G - 2, GROUND FLOOR, SUPER MALL - II, INFOCITY, GANDHINAGAR - 382009
5.	Bank Account Number	24971450000146
6.	Beneficiary Bank's SWIFT Code	HDFCINBB

ACCOMMODATION:

The arrangements for the accommodation for the delegates will be made in Hostels, Guest Houses and Hotels on their requests. Delegates desiring official deputation to the Conference may kindly write to the Organizing Secretary, giving the details about the authorities to be addressed in this regard.

LIST OF HOTELS

There are many hotels available near the University. The per day prices range from 500 to 8000 INR, subject to availability. Participants can either book hotels on their own or can direct their bookings through the Organizing Committee by coordinating with the Accommodation Team. An illustrative list of nearby hotels is provided below:

- Hotel City Inn
- Hotel Isher International
- Hotel Middle Town
- The Leela Gandhinagar
- 7Wonders
- Hotel Radhe and Guest House
- The Ummed Ahmedabad
- Prominent
- Hotel Ashoka Inn

ABOUT GANDHINAGAR

Gandhinagar, the capital of Gujarat is situated at about 23 kms from Ahmedabad and falls within the Delhi-Mumbai industrial corridor. Located on the banks of river Sabarmati, the city is unique because of its planned structure and layout wherein the sectors are labelled as per the Gujarati alphabets but unlike Chandigarh this city was developed by two Indians Prakash M. Apte & H. K. Mewada, who had apprenticed with Le Corbusier.

HOW TO REACH GNLU

Ahmedabad offers different modes of travel- bus, auto and taxis. The venue of the conference is forty-five minutes away from the Ahmedabad Railway Station and Ahmedabad Bus Depot, half-an-hour from the Gandhinagar Railway station and twenty minutes away from the Ahmedabad Airport. Cab services are available to travel from Ahmedabad to Gandhinagar.

CLIMATE

The climate is pleasant and the temperature ranges from 25°C to 35°C.

TRAVEL ATTRACTIONS - GUJARAT

- Statue of Unity (Kevadia)
- Somnath Temple (Somnath/ Veraval)
- Mahatma Mandir (Gandhinagar)
- Kankaria Lake (Ahmedabad)
- Gir National Park (Junagadh)
- Akshardham Temple (Gandhinagar)
- Adalaj Step Well (Ahmedabad)
- Lal Darwaza (Ahmedabad)
- Rani ki Vav (Patan)
- Sabarmati Ashram (Ahmedabad)
- Indroda Park (Gadhinagar)

PROGRAMME COMMITTEE

Conference Director: Prof (Dr.) S. Shanthakumar, Director, GNLU.

Organizing Secretary: Dr. Anjani Singh Tomar, Associate Professor of Law and Head, GNLU Centre for Research in Criminal Justice Sciences.

Co-Organizing Secretaries:

- ▶ Dr. Saira Gori, Assistant Professor of Law, Dean, Training Division, GNLU.
- ▶ Dr. S. Latha, Assistant Professor, Department of Criminology, University of Madras, Chairman, Institute of Criminological Research Education and Services, Chennai, India & Founding Member, Asian Criminological Society.

Organizing Committee Members

- ▶ Dr. Jagadeesh Chandra, Registrar (I/C) & Assistant Professor of Law, GNLU.
- ▶ Dr. Marisport A., Assistant Professor of Law, GNLU.
- ▶ Dr. R. Thilagaraj, Former Professor and Head, Department of Criminology, University of Madras & Founding Member, Asian Criminological Society.
- ▶ Dr. K. Ramasubramaniam, Adjunct Professor, University of Dubai.
- ▶ Prof. Peter Grabosky, Professor Emeritus, ARC Centre for Excellence in Policing and Security (CEPS), School of Regulation and Global Governance, Australian National University.
- ▶ Prof. Jianhong Liu, Distinguished Professor of Criminology, School of Law, University of Macau & Founding President, Asian Criminological Society.
- ▶ Prof. (Dr.) Purvi Pokhariyal, Founding Dean, School of Law, Forensic Justice and Policy Studies, NFSU.

Student Organizing Committee

- ▶ Mr. Nihal Deo, Student Convenor, Contact No. : +91-9631222159.
- ▶ Ms. Ashika Jain, Student Co-Convenor, Contact No. : +91-9637412755.
- ▶ Mr. Aditya Rajpal Dalal, Student Secretary, Contact No. : +91-9925901615.
- ▶ Ms. Ananya, Student Secretary, Contact No. : +91-7303221032.

CONTACT INFORMATION

In case of any queries, you may mail us on acsgnlu@gnlu.ac.in or contact Mr. Shashi Sharma, Office of the Director, GNLU (contact no. +91-9427492274). You may also contact any of our Student Organizing Committee Members, mentioned above.